

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(15) C.P.-(IB)1218/7/(MB)/NCLT/2017

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 06.06.2018

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited.
V/s
Tulsi Castings and Machining Limited.

SECTION OF THE COMPANIES ACT : 7 of I&B Code.

ORDER

1. The Learned Representatives of both the sides are present.
2. In respect of legal question that the Respondent debtor is subject to Winding Up by appointment of Official Liquidator by Order of the Hon'ble High Court dated 22.03.2018, the Learned Counsel for the Petitioner is seeking time to file Synopsis.
3. He is directed to circulate the copy of the synopsis on the other side in Advance.
4. The Matter is adjourned to **10.07.2018**.

SD/-
M.K. SHRAWAT.
Member (Judicial)

06.06.2018.

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